

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket Nos. 33/GT/2011,
34/GT/2011 and
35/GT/2011

Date: 13.8.2012

To,
Dy. Chief Engineer (Tariff),
Damodar Valley Corporation,
DVC Towers, VIP Road,
Kolkatta- 700054,
West Bengal.

Sir,

Subject: **Dock. No. 33/GT/2011, 34/GT/2011 and 35/GT/2011**- Petition for approval of tariff in respect of Maithon (2 x 20 MW + 1 x 23.2 MW), Panchet (2 x 40 MW) and Tilaya (2 x 2 MW) Hydel Power stations for the tariff period 2009-14.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on break up of O&M expenses and Corporate level expenses as furnished in Form-15 B (Part-II), on affidavit, for the above three stations, with advance copy to the respondents/ beneficiaries, latest by **28.8.2012**:

- (i) The annual increase in O&M expenses, under each head in excess of 20% should be explained with proper justification.
- (ii) The methodology of allocation of corporate expenses to various functional activities and also allocation of corporate expenses pertaining to power generation for the operating stations and stations under construction, to be clearly specified.
- (iii) Details of the provisions made, if any, during the year 2006-07 and 2008-09 for wage revision under the heads 'Salaries, wages and allowances', 'Staff welfare expenses' and any other head related to employee cost.
- (iv) Complete details and the computation to arrive at the expenditure booked under the heads "Proportionate direct shares of Dams", "Proportionate share of direction and other offices", "Proportionate share of General Overhead charges" and "Share of Operating Expenses of Subsidiary Activities."
- (v) Complete details of the station expenditure booked under the following sub-heads:
 - a) Staff Welfare Expenses

- b) Colony services
- c) Administrative expenses

(vi) Detailed breakup of the corporate level expenditure under the various sub-heads of the "General administrative charges."

(vii) A soft copy/ CD of the above submissions.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)